[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

## GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) NOTIFICATION

## No. 52/2015-Customs

New Delhi, the 20th November, 2015

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 12/2012- Customs, dated the 17<sup>th</sup> March, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 185(E), dated the 17<sup>th</sup> March, 2012, namely:-

In the said notification, in the Table, serial number 9 and the entries relating thereto shall be omitted.

[F.No. 354/20/2010-TRU (Pt-I)]

(K. Kalimuthu)

Under Secretary to the Government of India

**Note.-** The principal notification No. 12/2012-Customs, dated the 17<sup>th</sup> March, 2012 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 185(E), dated the 17<sup>th</sup> March, 2012 and was last amended *vide* notification No. 51/2015-Customs, dated the 19<sup>th</sup> October, 2015 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 790 (E), dated the 19<sup>th</sup> October, 2015.